

**CONSTITUTION (AMENDMENT)
BILL***

(Insertion of new article 342A)

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI C. K. CHANDRAPPAN: Sir, I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of article 324)

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

**CONSTITUTION (AMENDMENT)
BILL***

(Amendment of articles 81 and 82)

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to

introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI C. K. CHANDRAPPAN: I introduce the Bill.

**ADVOCATES (AMENDMENT) BILL
*(Amendment of Section 24)***

SHRI SAKTI KUMAR SARKAR (Joynagar): I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961".

The motion was adopted.

SHRI SAKTI KUMAR SARKAR: Sir, I introduce the Bill.

**COMPULSORY ADULT EDUCATION
BILL***

SHRI C. K. CHANDRAPPAN (Telli-cherry): I beg to move for leave to introduce a Bill to provide for funds and facilities, and to set up necessary bodies to ensure compulsory adult education in India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for funds and facilities, and to set up necessary bodies to ensure compulsory adult education in India."

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